

SUPREME COURT OF INDIA

Shankar

Vs.

The State of Maharashtra

C.A.No.7940/2010

(Kurian Joseph and R.Banumathi,JJ.,)

07.11.2017

JUDGMENT

Kurian Joseph,J.,

1. The issues raised in these appeals have been dealt with by this Court vide judgment dated 07.11.2017 rendered in Civil Appeal No.7938/2010 titled Amol v. The State of Maharashtra and Ors., wherein this Court has upheld the stand taken by the High Court on verification of records that the candidates are not otherwise eligible to be appointed in terms of their merit. The appointment already offered to them was on a mistake of fact, which has only been corrected on verification of the records.
2. Therefore, we do not find any merit in these appeals. The appeals are, accordingly, dismissed.
3. Pending applications, if any, shall stand disposed of.